



Government of Jammu and Kashmir
Transport Department
Civil Sectt. Jammu/Srinagar.

NOTIFICATION

Jammu, the 12th December, 2017

SRO 501 .- In exercise of the powers conferred by section 213 of the Motor Vehicles Act 1988, (Central Act No. 59 of 1988), the Government of Jammu and Kashmir hereby intends to make the following amendments in the Jammu and Kashmir Motor Vehicles Rules, 1991; namely:-

1. Sub-rule (1) of rule 5 shall be substituted by the following:-

“(i) the test of competence to drive as prescribed by the Central Government shall be conducted by not less than two members (Assistant Regional Transport Officer concerned and one Motor Vehicle Inspector) nominated by the Transport Commissioner J&K :

Provided that it shall be competent for the licensing authority to have more than one test of competence to drive.”

2. Sub-rule(1) of rule 44 shall be substituted by the following:-

“(1) Certificate of fitness shall be issued or renewed by a Board of inspection with jurisdiction as may be determined by the Transport Commissioner or an authorized testing station specified by the Registering authority under sub-section(2) of section 56 of the Act.

The Board of inspection shall consist of.

- (i) The Assistant Regional Transport Officer concerned;
- (ii) One Motor Inspector who shall be technically qualified:

Provided that the Board of Inspection for District Srinagar/Jammu shall consist of one additional Motor Vehicle Inspector.

In the event of difference of opinion between the members of the Board of inspection regarding fitness of the vehicle, it shall be deemed that the vehicle is not fit and an order shall be made in the name of the Board of Inspection refusing to grant or renew the certificate of fitness or cancelling the certificate of fitness.

Provided further that inspection for fitness of public service vehicle plying on hilly roads of Jammu and Kashmir and of those public service vehicles whose age is more than 15 years from the date of the manufacture shall be carried out twice in a year (half yearly).

Provided also that no inspection for fitness shall be carried outside the State."

Any person who desired to object to the aforesaid proposal/amendment may submit his/her objections in writing to the Commissioner/Secretary to Government, Transport Department Civil Secretariat within a period of six weeks from the date of publication of this notification.

Any objection/suggestion received after the expiry of the prescribed dated shall not be entertained.

By order of the Government of Jammu and Kashmir.

Sd/-

(Hemant Kumar Sharma) IAS
Commissioner/Secretary to Government,
Transport Department.

Dated: -12-12-2017

No:-TR-145/MVD/2017

Copy to the:-

1. Commissioner/Secretary to Government, General Administration Department.
2. Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
3. Transport Commissioner, J&K, Srinagar.
4. Director Information, J&K, Jammu with the request that the notification may be published in the leading dailies (Newspapers) of Jammu/Srinagar.
5. Director State Motor Garages, J&K, Jammu.
6. Regional Transport Officer, Jammu/Kashmir/Kathua.
7. General Manager, Government Ranbir Government press, Jammu/Srinagar with a request to publish the notification in the extra ordinary issue of Government Gazette.
8. All ARTOs.
9. Special Assistant to Hon'ble Minister of State for Transport.
10. Pvt. Secretary to Commissioner/Secretary to Government Transport Department
11. SRO file.
12. Stock file/ I/C Website.

(Shebha Rani)

Under Secretary to Government
Transport Department